GOVERNMENT OF ARUNACHAL PRADESH DEPARTMENT OF TAX, EXCISE & NARCOTICS ITANAGAR

Notification No. 3/2021 State Tax

No. GST/23/2017/Vol-II

Dated Itanagar the, 23rd February, 2021

In exercise of the powers conferred by sub-section (6D) of section 25 of the Arunachal Pradesh Goods and Services Tax Act, 2017 (07 of 2017) (hereafter in this notification referred to as the said Act), the Government, on the recommendations of the Council and in supersession of the notification of the Government of Arunachal Pradesh, Department of Tax, Excise & Narcotics No. 16/2020- State Tax, dated the 23rd March, 2020, published in the Gazette of Arunachal Pradesh, Extraordinary, *vide* file no. GST/23/2017/Vol-II, dated the 23rd March, 2020, except as respects things done or omitted to be done before such supersession, hereby notifies that the provisions of sub-section (6B) or sub-section (6C) of section 25 of the said Act shall not apply to a person who is, —

- (a) not a citizen of India; or
- (b) a Department or establishment of the Central Government or State Government; or
- (c) a local authority; or
- (d) a statutory body; or
- (e) a Public Sector Undertaking; or
- (f) a person applying for registration under the provisions of sub-section (9) of section 25 of the said Act.

Memo No. GST/23/2017/Vol-II/482

(Kanki Darang)
Commissioner State Tax
Dated Itanagar the, 23rd February 2021

Copy to: -

- The Secretary (Law & Judicial), Govt. of Arunachal Pradesh, Itanagar for information please.
- 2. The Director (Printing), Govt. of Arunachal Pradesh with a request to print 200 copies in the Extra Ordinary Gazette.
- 3. Office Copy

(Kanki Darang)
Commissioner State Tax